

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Misc. Application in Disposed Cases No. 50/ 2025
IN

O.A. No. 684/ 2024

IN THE MATTER OF:

Nassurudin

...Applicant

VERSUS

State of Uttar Pradesh & Ors.

...Respondents

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QAYYUM ENT UDYOG
RESPONDENT NO. 3

THROUGH



DEVA SHUKLA
ADVOCATE

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Ghaziabad District Court, Ghaziabad
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Date: 26.08.2025
Place: New Delhi

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**REPLY ON BEHALF OF THE RESPONDENT NO. 3, M/S QAYYUM
ENT UDYOG (PROJECT PROPONENT)**

MOST RESPECTFULLY SHEWETH:

1. That the captioned Original Application was registered by this Hon'ble Tribunal exercising suo-moto jurisdiction on a letter petition dated 03.10.2023 sent by one Mr. Nassurudin wherein he, inter-alia, alleged that the brick-kiln is being operated by the answering Respondent in violation of siting criteria as prescribed under the Uttar Pradesh Brick Kilns (Siting Criteria for Establishment) Rules, 2012 and has wrongly obtained Clearance/ No Objection Certificate without installing the Zig-Zag Technology. At the outset it is submitted that the allegations levelled by the Applicant are false, frivolous and vexatious and the Applicant has in his letter petition misrepresented the facts before this Hon'ble Court.
2. That this Hon'ble Tribunal vide Order dated 22.07.2024, disposed the captioned Original Application with the following directions:

“4. In the circumstances, we constitute a Joint Committee comprising District Magistrate, Sultanpur and Uttar Pradesh Pollution Control Board.

5. District Magistrate, Sultanpur shall be the Nodal Agency for co-ordination and compliance of this order.

6. The Committee shall visit the site, collect relevant information and if finds any violation of environmental laws, take appropriate action in accordance with law after giving due opportunity of hearing to all concerned parties, within a period of two months, and submit a Compliance Report with Registrar General of this Tribunal, who may place the matter before the Bench, if any further order is required.”

3. That in compliance to the Order dated 22.07.2024 passed by this Hon’ble Tribunal, an inspection was carried out by the Joint Committee on 18.09.2024 and a Report dated 21.10.2024 was submitted before to the Registrar General, NGT, Principal Bench, New Delhi. It is submitted that no violation was pointed out by the Joint Committee in the said Report dated 21.10.2024.
4. That the Report dated 21.10.2024 of the Joint Committee was considered by this Hon’ble Tribunal and upon consideration, this Hon’ble Tribunal vide Order dated 28.04.2025 impleaded the District Magistrate, Sultanpur, UPPCB and the Project Proponent as Respondents with the direction to file their respective responses.
5. That in compliance to the above direction, an inspection of the brick-kiln was done by the Respondent No. 2 on 17.06.2025 and once again no violation was found by the Respondent No. 2 and no non-

compliance has been pointed out by the Respondent No. 2 in its Response dated 04.07.2025.

6. That the brick-kiln in question was established in the year 1997 – 1998 after obtaining NOC dated 19.12.1997 from the Respondent No. 2 and was compliant to the then prevalent Zila Parishad Byelaws. Thereafter, the brick-kiln commenced its operation in the year 1999 after obtaining consent dated 09.04.1999 in terms of Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 from the Respondent No. 2. It is submitted that as the NOC and Consent pertain to the period 1997-1999 therefore, the answering Respondent is only in possession of limited pages of the said documents.

A true copy of the first page of the NOC dated 19.12.1997 granted by the Respondent No. 2 for establishment of brick-kiln is annexed herewith and marked as **ANNEXURE R3/1**.

A true copy of the Consent dated 09.04.1999 under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 granted by the Respondent No. 2 is annexed herewith and marked as **ANNEXURE R3/2**.

7. That the answering Respondent has ever since operating the brick-kiln in compliance to the relevant environmental rules and conforming to the standards as notified by the Ministry of Environment and Forest, Govt. of India via Serial No. 74 of Schedule-I in Notification No. GSR 543(E) dated 22.07.2009 under the Environment (Protection) Rules, 1986.

It is submitted that the answering Respondent has been granted consolidated consent dated 23.09.2024 by the Respondent No. 2 for the period 05.08.2024 to 31.07.2029. It is further submitted that the answering Respondent also had a valid consent for the period 04.01.2020 to 31.07.2024 which was granted by the Respondent No. 2 on 04.01.2020.

A true copy of the Consent dated 23.09.2024 granted by the Respondent No. 2 for the period 05.08.2024 to 31.07.2029 is annexed herewith and marked as **ANNEXURE R3/3**.

A true copy of the Consent dated 04.01.2020 granted by the Respondent No. 2 for the period 04.01.2020 to 31.07.2024 is annexed herewith and marked as **ANNEXURE R3/4**.

8. That the brick-kiln was established by the answering Respondent nearly 14 years before the Uttar Pradesh Brick Kilns (Siting Criteria for Establishment) Rules, 2012 came into existence and therefore, the said Rules are not applicable to the brick-kiln established by the answering Respondent being a prospective legislation.

It is submitted that this Hon'ble Tribunal vide its Judgement dated 07.05.2015 in Appeal No. 74/ 2014 titled M/s Jai Hanuman Ent Udyog Vs. UPPCB & Ors. held that the brick kilns which did not have valid consent from UPPCB prior to enactment of Brick Kiln Siting Criteria Rules, 2012 need to fulfill the siting criteria under the said rules, meaning thereby that the brick kilns having valid consent and established prior to Brick Kiln Siting Criteria Rules, 2012 need not be covered by the siting criteria of the said rules. It is pertinent to mention here that the said view was also taken by this Hon'ble

Tribunal in its Judgement dated 22.08.2024 in O.A. No. 456/ 2023 titled Ram Rang Shukla Vs. State of U.P. & Ors. wherein it was held as under:

“19. Therefore, it is evident that the brick kiln was established in 2011 as per relevant provisions applicable at the relevant time. Brick Kiln Siting Criteria Rules, 2012 nowhere shows that it is operating with retrospective effect or apply to the brick kilns which were already established and operated validly. This Tribunal has already taken a view that those brick kilns which did not have valid consent prior to the enforcement of Brick Kiln Criteria Rules, 2012 will be required to satisfy the siting criteria prescribed under Rules, 2012.”

9. That the answering Respondent's brick-kiln has not been converted into zig-zag technology however, it is in process of conversion of the same and the same will be completed within the time limit i.e. 30.06.2026 as specified by the Ministry of Environment, Forest and Climate Change, Government of India vide Notification No. GSR 70 (E) dated 22.01.2025.

It is submitted that the Ministry of Environment, Forest and Climate Change, Government of India vide Notification No. GSR 895 (E) dated 15.12.2023 specified that the existing brick kilns which are not following the zig-zag technology will be converted to zig-zag technology within a period of one year from 23.02.2024. It is further submitted that the said period of one year was substituted with two year four months and seven days by the Ministry of Environment, Forest and Climate Change, Government of India vide Notification No. GSR 70 (E) dated 22.01.2025 and therefore, now the relevant

date till which the existing brick kilns have to be converted to zig-zag technology is 30.06.2025.

A true copy of the Notification No. GSR 895 (E) dated 15.12.2023 by the Ministry of Environment, Forest and Climate Change, Government of India is annexed herewith and marked as **ANNEXURE R3/5**.

A true copy of the Notification No. GSR 70 (E) dated 22.01.2025 by the Ministry of Environment, Forest and Climate Change, Government of India is annexed herewith and marked as **ANNEXURE R3/6**.

10. That there has been animosity between the Applicant and the answering Respondent and as a result he repeatedly files false and frivolous complaints against the answering respondent to satisfy his grudge. It is submitted that on earlier occasion also, the Applicant preferred a complaint before the Zila Panchayat, Sultanpur whereafter a committee was constituted, and inspection was carried out at the brick-kiln of the answering Respondent. It pertinent to mention here that no no-compliance of any environmental rule was found during the said inspection of the committee.

A true copy of the Report of the Committee constituted by the Zila Panchayat, Sultanpur is annexed herewith and marked as **ANNEXURE R3/7**.

11. That in view of the facts and circumstances, as narrated above, it is evident that the brick-kiln is being operated in due and proper compliance to the relevant environmental laws and conforming to

the standards as notified by the Ministry of Environment and Forest, Govt. of India via Serial No. 74 of Schedule-I in Notification No. GSR 543(E) dated 22.07.2009 under the Environment (Protection) Rules, 1986 and the allegations levelled by the Applicant are false, frivolous and smacks of malafide.

The present matter, therefore, does not deserve any indulgence by this Hon'ble Tribunal and this Hon'ble Tribunal may graciously, in light of the facts and circumstances of the present matter, be pleased to dismiss the present matter.

QAYYUM ENT UDYOG
RESPONDENT NO. 3

THROUGH



DEVA SHUKLA
ADVOCATE

448, Lawyers' Chambers
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Nassurudin

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...Respondents

AFFIDAVIT

I, Noor Alam S/o Ibrar Ali aged about 35 years am the Partner of M/s Qayyum Ent Udyog having its office at Village Amkol, Tehsil Sadar, Sultanpur, Uttar Pradesh do hereby solemnly affirm and state as under:

1. That I am the Partner of Respondent No. 3 in the present matter, well conversant with the facts and circumstances of the entire case and therefore, competent to swear the present Affidavit.
2. That the accompanying Reply has been drafted by my counsel under my instructions the contents of the same are true and correct as per to the best of my knowledge, based on record and legal knowledge obtained.

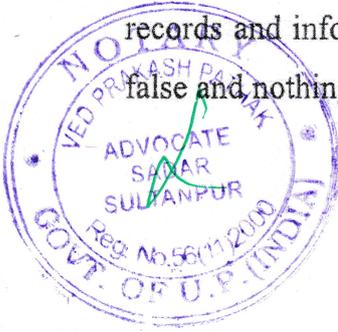
मे०-कयूम ईट उद्योग

नूर आम
पार्टनर

DEPONENT

VERIFICATION:

Verified at Sultanpur (U.P.) on this 25th day of August, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.



मे०-कयूम ईट उद्योग
नूर मम्मद
पार्टनर

DEPONENT

S No. U/20
Solemnly affirmed before me to my office
The Signature Certified by _____

V.P. Pathak
V.P. Pathak
Advocate Notary
Sultanpur

Signature Attested
[Signature]

"प्रदूषण रोकिए, पर्यावरण बचाइए।"

फैक्स नं० - (0535) 203482

दूरभाष नं० - (0535) 203482

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड

सी-ब्लॉक, इन्दिरा नगर (आवास विकास), रायबरेली-229001

UTTAR PRADESH POLLUTION CONTROL BOARD

C-BLOCK, INDIRA NAGAR, (AVAS VIKAS), RAE BARELI-229001

क्रमांक
Ref. No. 1352/NOC/NOV-9A-98

दिनांक
Date 19/12/98

सेवा में, उपरोक्त स्थान पर स्थापित हो रहे हैं।

आम- व पो- अमकोल

आवेदन पर विचार किया गया है तथा कृपया अवगत करें कि प्रयोग होने पर पर्यावरण प्रदूषण के प्रभावों को नियंत्रित करने के लिए निम्नलिखित विधिगत शर्तों एवं सामान्य शर्तों (संलग्नक) के समुचित अनुपालन के साथ सख्त अनुमति दी जाती है।

- अनुमति प्रमाण एवं निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गम किया जा रहा है -
 - क. स्थल- गाँव सं०- ६३० आम व पो- अमकोल, सुल्तानपुर।
 - ख. उत्पादन - ईट २४५०० / दिन।
 - ग. मुख्य कच्चे माल- मिट्टी, फनी आवश्यकतानुसार।
 - घ. औद्योगिक उत्पादों की मात्रा- केवल घरेलू उत्पाद २ किलोलीटर।
 - ङ. प्रदूषित ईंधन - २.५ टन प्रतिदिन।

- उपरोक्त विवरण अनुमति में किसी भी प्रकार से परिवर्तन करने पर अनुमति प्रमाण एवं अनुमति आवश्यक होगा।
- उपरोक्त स्थान में सभी आवश्यक संकेत, हरित पर्यटन, उत्पाद सुरक्षा संकेत तथा वायु प्रदूषण नियंत्रण व्यवस्था में की गयी प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवी तारीख तक निरंतर प्रेषित करें।
- उद्योग इकाई में परीक्षण उत्पादन तक प्रारम्भ नहीं करें जब तक कि वह बोर्ड से सख्त एवं सख्त अधिनियमों के अन्तर्गत सहमति प्राप्त न कर लें। जल एवं वायु सहमति प्राप्त करने हेतु इकाई में उत्पादन प्रारम्भ करने की तिथि से कम से कम २ माह पहले निम्नलिखित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रेषित कर लेना आवश्यक है। यदि उद्योग उपरोक्त वा अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्रावधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।

....२/....

“प्रदूषण रोकिए पर्यावरण बचाए।”

फैक्स नं० – (0535) 203482

दूरभाष नं० – (0535) 203482

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

सी – ब्लॉक, इन्दिरा नगर (आवास विकास), रायबरेली – 229001

Uttar Pradesh Pollution Control Board

C- Block, Indira Nagar, (AVAS VIKAS), RAE BARELI – 229001

क्रमांक

Ref. No. 1352/ NOC/ NOV - 97-98

दिनांक

Date: 19.12.97

सेवा में,

मेसर्स कयूम ईट उद्योग

ग्राम – व पो० – आमकोल

जनपद – सुल्तानपुर

विषय – पर्यावरण प्रदूषण की दृष्टि कोण से नयी इकाई हेतु अनापत्ति प्रमाण का निर्गमन।

महोदय,

कृपया उपरोक्त विषयका अपने आवेदन पत्र सं० शुन्य/ दिनांक 10.11.97 का संदर्भ ले। आपके आवेदन पर विचार किया गया है तथा कृपया अवगत हो कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) जे समुचित अनुपालन के साथ सशर्त अनापत्ति स्वीकृत की जाती है।

1. अनापत्ति प्रमाण पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है:
 - क. स्थल- गाटा सं० – 630 ग्राम व पो० – आमकोल, सुल्तानपुर।
 - ख. उत्पादन – ईट 24500/ दिना
 - ग. मुख्य कच्चे माल - मिट्टी, पानी आवश्यकतानुसार।
 - घ. औद्योगिक उपवाह की मात्रा शून्य केवल घरेलू उपवाह 2 किलोलीटर।
 - ड. प्रयुक्त ईंधन – 2.5 टन प्रतिदिन।

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण पत्र प्राप्त आवश्यक होगा।

2. (उद्योग में सभी) आवश्यक संयंत्र, हरित पट्टिका, उपवाह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियंत्रण व्यवस्था में की गयी प्रगति रिपोर्ट इस कार्यालय प्रत्येक माह की दस्वी तारीख तक निरंतर प्रेषित करें।
3. उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें जब तक कि वह बोर्ड से जल एवं वायु अधिनियमों के अन्तर्गत सहमति प्राप्त न कर लें। जल एवं वायु सहमति प्राप्त करने हेतु इकाई में उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पहले निर्धारित सहमति आवेदन पत्रों के उत्पादन पूर्व *Illegible* उल्लेख करते हुए इस कार्यालय में अवश्य जमा कर दिया जाए। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।

....2/....

मुख्यालय: उ० प्र० प्रदूषण नियंत्रण बोर्ड पिकप भवन, तृतीय तल, बिभूति खण्ड, गोमती नगर, लखनऊ – 226010

// TRUE TYPED COPY//

(२)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

६१० वाई नं० १४ सिविल लाईन

रायबरेली

संलग्नक सहमति आदेश संख्या...../सहमति (वायु) आदेश/.....
दिनांक.....

१९-१९

सहमति शर्तें

१- प्लू गैस की प्रतिघंटा अधिकतम उत्सर्जन मात्रा नीचे दिए गए चिमनियों द्वारा उत्सर्जन मात्रा से अधिक नहीं होना चाहिए ।

- | | | |
|-----|--------------------------|----|
| (अ) | इस शर्त से सम्बद्ध चिमनी | |
| (ब) | | -- |
| (स) | | -- |
| (द) | | -- |
| (य) | | -- |

२- वायु मंडल में विभिन्न चिमनियों द्वारा उत्सर्जित मात्रा निम्न मानकों के अनुरूप हो ।

- | | | |
|-----|--|----------------------------------|
| (अ) | सस्पेंशेड पार्टिकुलेट मैटर | मिलीग्राम प्रतिनामल क्यूबिक मीटर |
| (ब) | मेटल डस्ट (आयरन, जिंक, कापर आदि) | -- |
| (स) | हाइड्रोजन, सल्फर ट्राई आक्साइड, सल्फेट मिस्ट | -- |
| (द) | सल्फर डाई आक्साइड | पी. पी. एम. |
| (य) | कार्बन मोनोआक्साइड | -- |
| (र) | हाईड्रोजन | -- |
| (ल) | अमोनिया | -- |
| (व) | क्लोरीन | -- |
| (श) | मरकैप्टेन | -- |
| (ष) | | -- |

३- समय-समय पर बोर्ड द्वारा निर्धारित अन्य परिवारकों की मात्रा भी मानकों के अनुरूप हो ।

४- बोर्ड द्वारा अनुमोदित वायु प्रदूषण नियंत्रण एवं अनुप्राण हेतु संयंत्रों अधिस्थान प्रयोग के प्रस्तावित अथवा कार्यरत परिसर में ही हो ।

५- बोर्ड के निर्देशों के अनुरूप ही उद्योग द्वारा कार्यरत प्रदूषण नियंत्रण संयंत्रों में संशोधन अथवा प्रतिस्थापन (यदि संक्षम एवं अनुरूप न पाये गये हों) किया जा सकता है ।

(३)

- ६- बिन्दु ४, ५ एवं ७ में इंगित नियंत्रण तथा अनुश्रवण संयंत्रों को कार्यरत स्थिति में इकाई में रखा जाये ।
- ७- इकाई परिसर में प्रत्येक आवश्यक स्थान पर चिमनी/स्टैक का प्राविधान बोर्ड मानकों के अनुसार किया जाए ।
- ८- सहमति आदेश निर्गत किए जाने की दिनांक के एक माह के भीतर इकाई के समस्त स्टैक से हो रहे उत्सर्जन के अनुश्रवण किए जाने की सम्पूर्ण व्यवस्था की जाए । उत्सर्जन का अनुश्रवण नियमित रूप से किया जाय एवं इसकी मासिक आख्या बोर्ड में जमा की जाय ।
- ९(अ) उपरोक्त संदर्भित सहमति शर्तों का सम्पूर्ण अनुपालन कार्यरत इकाई द्वारा सुनिश्चित किया जाए एवं इस सम्बन्ध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के...~~दो~~...माह के भीतर प्रस्तुत किया जाए ।
- (ब) नवीन इकाई में उत्पादन तब तक न आरम्भ किया जाए जब तक सहमति आदेश की समस्त शर्तों का अनुपालन बोर्ड की संस्तुति के अनुसार न कर लिया जाए ।
- १०- किसी दुर्घटना या किसी अपरिहार्य कारणों से वायु प्रदूषित अवयवों का उत्सर्जन वातावरण में निर्धारित मानकों संदर्भित धारा-२६ से अधिक होता है या होने की सम्भावना हो तो बोर्ड और अन्य संस्थानों पर संदर्भित धारा २६ उत्तर प्रदेश वायु (प्रदूषण निवारण एवं नियंत्रण) धारा १६८३ वर्णित है, को सूचित करना चाहिए ।
- ११- इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण संयंत्र अथवा स्टैक में किसी प्रकार का कोई भी परिवर्तन बिना बोर्ड की पूर्व अनुमति के न किया जाए ।
- १२- इकाई का रखरखाव इस प्रकार से सुनिश्चित किया जाए कि वायु प्रदूषणकारी तत्वों का उत्सर्जन, स्टैक के अतिरिक्त अन्य किसी बिन्दु से नहीं होना चाहिए ।
- १३- इकाई द्वारा बोर्ड के कर्मचारियों अथवा बोर्ड से मान्यता प्राप्त संस्थानों द्वारा, चिमनी अथवा उक्त आ किसी अन्य "आउट लेट" से वायु उत्सर्जन का नमूना एकत्रित किए जाने के सम्बन्ध में समस्त आवश्यक सुविधाओं का प्राविधान किया जाए ।

(४)

- १४- इकाई से आबादी, कृषिक उपज इत्यादि को कोई भी नुकसान होने की स्थिति में यह आवश्यक होगा कि इकाई में उत्पादन तुरन्त बन्द किया जाए तथा हटाने की सूचना तत्काल बोर्ड को दी जाए ।
- १५- आवेदनकर्ता/इकाई द्वारा इस सहमति आदेश में तथा भविष्य में दिए जाने वाले समस्त निर्देशों/आदेशों का अनुपालन कड़ाई से किया जाए । किसी भी समय पर दिये गये आदेश/निर्देश अथवा इस सहमति आदेश की शर्तों का अनुपालन संतोषजनक नहीं पाये जाने की स्थिति में आवेदनकर्ता/इकाई पर विधिक प्राविधानों के अन्तर्गत कार्यवाही की जाएगी ।
- १६- उपरोक्त इंगित समस्त शर्तें अधिनियम के धारा २१ (६) के अन्तर्गत निरस्त न किये जाने तक वैध रहेगी ।
- १७- आवेदनकर्ता द्वारा सहमति नवीनीकरण हेतु सहमति आवेदन पत्र तीन प्रतियों में जमा किया जाए । यह आवेदन पत्र पुनः सहमति आदेश की वैधता समाप्त होने से ३० दिन अथवा नवीन या प्रतिस्थापित चिमनी को कार्यान्वयन तिथि हो एवं प्रस्तावित नवीन उत्सर्जन की तिथि से ३० दिन पूर्व (जो भी पहले हो) जमा किया जाए ।
- १८- बोर्ड के अधिकारियों के निरीक्षण के दौरान उद्योग द्वारा एक निरीक्षण पुस्तिका उपलब्ध करा दी जावेगी ।
- १९- आवेदक को निरीक्षणकर्ता/बोर्ड को अनुक्षण एवं प्रदूषण नियंत्रण संयंत्रों के निर्माण अधिस्थापन अथवा संचालन तथा अन्य सभी सूचनाएँ जो वायु प्रदूषण नियंत्रण से सम्बन्धित हों, उपलब्ध करानी होंगी ।
- २०- इस सहमति आदेश की प्राप्ति के ३० दिन के अन्दर अपने उद्योग के डाइरेक्टर्स, पार्टनर्स, प्रोपराइटर्स का पता, दूरभाष संख्या की एक लिस्ट उपलब्ध करानी होगी ।
- २१- इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम १९८१ की धारा २१ (६) में तथा इसके संशोधित अधिनियम १९८७ के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए, जो उचित हो वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है । उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत ।


क्षेत्रीय अधिकारी



ANNEXURE R3/3

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : ORANGE

Application Id : 27607120

218269/UPPCB/Raebareli(UPPCBRO)/CTO/both/SULTANPUR/2024

Date: 23/09/2024

To,

M/s

QAYYUM ENT UDYOG

VILL AAMKOAL SADAR SULTANPUR,SULTANPUR,228118

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **QAYYUM ENT UDYOG** located at **VILL AAMKOAL SADAR SULTANPUR,SULTANPUR,228118**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **QAYYUM ENT UDYOG** granted for the period from **05/08/2024 to 31/07/2029** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Brick-25000 Number/day	25000	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1	Septic Tank	
Industrial	0	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
--------------	------------------	-----------------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Brick Stack	Coal agriculture Residue 4.0 Ton/day	1	Particulate Matter	Approx 30 Meter above ground level

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	Brick Stack	Particulate Matter	As Per norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of

this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

On the basis of observations made in inspection report of M/s QAYYUM ENT UDYOG VILL AAMKOAL SADAR SULTANPUR, SULTANPUR, 228118 recommended for grant of conditional consent (Air/water) with following special conditions:-

- 1- Brick kiln shall ensure adequate plantation and proper green belt around the premises.
- 2- Brick kiln shall obtain prior approval before making any modification in product/process/fuel/plant machinery. Failing which consent would be deemed rejected.
- 3- Brick kiln shall abide by directions given by Hon'ble Supreme Court, High Court, National Green

Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.

- 4- Brick kilns shall be converted to zig zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of two years
- 5- Brick kiln shall not use hazardous waste like spent organic solvent, oily residue, pet coke, filter press cake, and other wastes like plastic, rubber, leather cutting etc.
- 6- All brick kilns shall use only approved fuel such as Piped Natural Gas coal, fire wood and or agricultural residues Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.
- 7- Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid down by the Central Pollution Control Board for monitoring of emissions.
- 8- Brick kilns shall follow process emission fugitive dust emission control guidelines as prescribed by concerned State Pollution Control Boards/Pollution Control Committees.
- 9- The ash generated in the brick kilns shall be fully utilized in-house in brick making.
- 10- All necessary approvals from the concerned authorities including mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.
- 11- The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads.
- 12- Vehicles shall be covered during transportation of raw material/bricks"
- 13- Brick kiln shall provide permission to this office issued by Zila Panchayat and Mining Department within three month from date of issue of this consent to operate.
- 14- Brick kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
- 15- The brick kiln should ensure full compliance of prescribed emission standards as notified by Ministry of Environment and forest, Government of India via serial no. 74 of Schedule-I in notification no. GSR 543(E) dated 22-07-2009 issued under Environment (Protection) Rules, 1986.
- 16- The brick kiln should comply the notification issued under the Environment (Protection) Act. 1986
- 17- The brick kiln should installed lighting arrestor as per the PWD norms or any other standard design for brick kiln to avoid the damage to stack caused due to lighting attack.
- 18- Compliance report of this consent order must be sent to this office within two months.
- 19- Ash content should be used for low lying land filling in a scientific manner.
- 20- The brick kiln should regularly operate and maintain Air Pollution Control System (APCS) so that it meet stipulated emission standard.
- 21- Stack emission monitoring test should be carried out from Environment (Protection) Act. 1986 approved laboratory/NABL laboratory by the brick kiln and submit monitoring report to the Board within two months.
- 22- Proposal of Zig-zag technology should be submitted as earliest with time bound program.
- 23- The Brick Kiln should be paved with the bricks to minimize the fugitive dust emissions from the Brick Kiln operations.
- 24- The Brick kiln fine dust not to accumulate all around the Brick kilns.
- 25- Unit is directed to make provision of Rain Water Harvesting & Ground Water Recharging.
- 26- Unit is directed to Pucca arrangement for workers regarding water supply and provide hygienic sanitation facility ensuring ODF.
- 27- Unit will develop green belt all around the campus of Brick kiln.
- 28- Proper water supply arrangement will be made by the unit to the workers for domestic activities.
- 29- Proper record regarding water consumption for suppression of dust around the Brick Kiln will be maintained by the unit.
- 30- If any adverse order issued from Hon'ble Court or Head Office Regarding suitability of site. Then the operation of brick kiln shut is closed.
- 31- If any balance fees found, it will have to be paid by brick kiln in future.

- 32- The condition of the confirmation that the found complaint was, then consent order itself will be automatically canceled.
- 33- If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring compliance and after revocation of the closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.
- 34- This consent will be effective and valid only after the revoke of the closure order dated 15-07-2021 issued to Brick kiln by State Board.
- 35- The brick kiln should comply all above conditions failing which the above consent shall automatically stand revoked. The board has the right to modify any conditions & when required in compliance with any change in environmental guidelines and Hon'ble courts orders passed time to time.
- 36- It will be mandatory for the industry to submit the Balance Sheet certified by a Chartered Accountant to this office within 2 months of receipt of consent.
- 37- That the Brick kilns shall comply the order dated 8-4-2022 passed by Hon'ble Supreme court in writ petition no. 18213/2021 NCR Brick kilns Association vs. Central Pollution Control Board and others and notification dated 22-2-2022 issued by Ministry of Environment Forest And Climate Change.
- 38- The Brick Kilns shall also comply the orders passed by Hon'ble Supreme court, Hon'ble High court and Hon'ble N.G.T. pertaining to brick kilns.
- 39- This consent will be valid only as per the final orders passed by the Hon'ble NGT in the Original Application number-684/2024 filed in the Hon'ble NGT against the brick kiln.

PRADEEP KUMAR
VISHWAKARMA

Digitally signed by PRADEEP
KUMAR VISHWAKARMA
Date: 2024.09.23 14:04:43
+05'30'
Regional Officer

Copy to:

Chief Environment Officer (5), U.P. Pollution Control Board, TC-12V, Vibhuti Khand, Gomti Nagar,
Lucknow.

PRADEEP KUMAR
VISHWAKARMA

Digitally signed by PRADEEP
KUMAR VISHWAKARMA
Date: 2024.09.23 14:05:03
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Regional Officer



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्थाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

ANNEXURE R3/4

U.P. Pollution Control Board

CONSENT ORDER**Ref No. -**
79459/CPCB/Raebareli(UPPCBRO)/CTO/air/SULTANPUR/2019**Dated : 04/01/2020****To ,**

Shri IBRAR ALI
M/s QAYYUM ENT UDYOG
VILL AAMKOAL SADAR SULTANPUR,SULTANPUR,228118
SULTANPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. QAYYUM ENT UDYOG

Reference Application No. 6975133

Dated : 04/01/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s QAYYUM ENT UDYOG. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 04/01/2020 to 31/07/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board**VIMAL**
KUMAR
Regional officer**Enclosed : As above**
(condition of consent):

Copy to: CEO(5), UP, POLLUTION CONTROL BOARD, LUCKNOW.

Regional officer

U.P. Pollution Control Board

Dated : 04/01/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of 25000 bricks/day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Brick Stack of 115 feet from ground attach with kiln	3.5 coal	1	Particulate Matter	as per norms

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	as per norms

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

On the basis of observations made in inspection report of M/s Qayyum Ent Udyog recommended for grant of conditional consent (Air) with following special conditions:-

- 1- Brick kiln shall ensure adequate plantation and proper green belt around the premises.
 - 2- Brick kiln shall obtain prior approval before making any modification in product/process/fuel/plant machinery. Failing which consent would be deemed rejected.
 - 3- Brick kiln shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
 - 4- Brick kiln should fully comply the conditions mention in environmental CLEARANCE.
 - 5- Brick kiln shall not use hazardous waste like spent organic solvent, oily residue, pet coke, filter press cake, and other wastes like plastic, rubber, leather cutting etc.
 - 6- Brick kiln shall provide permission to this office issued by Zila Panchayat and Mining Department within three month from date of issue of this consent to operate.
 - 7- Brick kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
 - 8- The brick kiln should ensure full compliance of prescribed emission standards as notified by Ministry of Environment and forest, Government of India via serial no. 74 of Schedule-I in notification no. GSR 543(E) dated 22-07-2009 issued under Environment (Protection) Rules, 1986.
 - 9- The brick kiln should comply the notification issued under the Environment (Protection) Act, 1986
 - 10- The brick kiln should installed lighting arrestor as per the PWD norms or any other standard design for brick kiln to avoid the damage to stack caused due to lighting attack.
 - 11- Compliance report of this consent order must be sent to this office within two months.
 - 12- Ash content should be used for low lying land filling in a scientific manner.
 - 13- The brick kiln should regularly operate and maintain Air Pollution Control System (APCS) so that it meet stipulated emission standard.
 - 14- Stack emission monitoring test should be carried out from Environment (Protection) Act, 1986 approved laboratory/NABL laboratory by the brick kiln and submit monitoring report to the Board within two months.
 - 15- Proposal of Zig-zag technology should be submitted as earliest with time bound program.
 - 16- The Brick Kiln should be paved with the bricks to minimize the fugitive dust emissions from the Brick Kiln operations.
 - 17- The Brick kiln fine dust not to accumulate all around the Brick kilns.
 - 18- This consent will be automatically rejected on receiving of any complaint against brick kiln.
- Please note that consent to operate will be revoked, in case of non compliance to any of the above mentioned conditions, Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions in One month in this office. Ensure to submit the regular compliance report otherwise the Consent to operate will be revoked.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

VIMAL
KUMAR
Regional officer



भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-15122023-250682
CG-DL-E-15122023-250682

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 712]

नई दिल्ली, शुक्रवार, दिसम्बर 15, 2023/अग्रहायण 24, 1945

No. 712]

NEW DELHI, FRIDAY, DECEMBER 15, 2023/AGRAHAYANA 24, 1945

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 15 दिसम्बर, 2023

सा.का.नि 895(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए पर्यावरण (संरक्षण) नियम, 1986 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :-

- संक्षिप्त नाम और प्रारंभ—(1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) छठा संशोधन नियम, 2023 है।
(2) ये राजपत्र में उनके प्रकाशन की तारीख को प्रवृत्त होंगे।
- पर्यावरण (संरक्षण) नियम, 1986 की अनुसूची 1 की प्रविष्टि के क्रम सं. 74 के टिप्पण सं. 2 के स्थान पर निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात् :-

“2. विद्यमान ईट भट्टे, जो जिग-जैग प्रौद्योगिकी या उर्ध्वकार साफ्ट का प्रयोग नहीं करते हैं या पाईपड प्राकृतिक गैस का निम्नलिखित अवधि के भीतर ईटें बनाने के लिए ईंधन के रूप में उपयोग करते हैं :

(क) गैर प्राप्ति नगरों के दस किलोमीटर व्यास के भीतर अवस्थित भट्टों की दशा में एक वर्ष अर्थात् 23.02.2023 से ; सिवाय उनके, जो दस लाख से अधिक जनसंख्या वाले नगरों, राष्ट्रीय राजधानी राज्यक्षेत्र जिलों केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा श्रेणीकृत अत्यधिक और बहुत प्रदूषित क्षेत्रों में अवस्थित हैं ;

(ख) अन्य भट्टों की दशा में एक वर्ष अर्थात् 23.02.2024 से :

परंतु उस दशा में, जहां वायु क्वालिटी प्रबंधन आयोग/केंद्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति ने पृथक् रूप से अधिक कठोर सन्नियम/समय-सीमा जारी की है, ऐसे आदेश अभिभावी होंगे।"

[फा.सं. क्यू-15017/35/2007-सीपीडब्ल्यू]

नरेश पाल गंगवार, अपर सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (i) में सं. का.आ. 844(अ), तारीख 19 नवंबर, 1986 द्वारा प्रकाशित किए गए थे और उनका अंतिम संशोधन अधिसूचना सं. सा.का.नि. 414(अ), तारीख 5 जून, 2023 द्वारा किया गया था।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 15th December, 2023

G.S.R. 895(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) act, 1986 (29 of 1986) the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely: -

1. Short title and commencement.-- (1) These rules may be called the Environment (Protection) Sixth Amendment Rules, 2023.
(2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, in entry at Sl. No. 74, for note no. 2, the following entry shall be substituted, namely: -

"2. *The existing brick kilns which are not following zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making within a period of:*

(a) *one year w.e.f. 23.02.2023 in case of kilns located within ten kilometers radius of non-attainment cities; except those located in million plus population cities, NCR districts, and critically & severally polluted areas as categorized by CPCB;*

(b) *one year w.e.f. 23.02.2024 in case of other kilns.*

Provided that in case where Commission for Air Quality Management / Central Pollution Control Board / State Pollution Control Board / Pollution Control Committee has separately issued more stringent Norms/ timelines, such orders shall prevail. "

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGWAR, Addl. Secy.

Note: The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number S.O. 844 (E) dated the 19th November 1986 and last amended, vide notification number G.S.R. 414(E) dated the 05th June, 2023.



भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-23012025-260395
CG-DL-E-23012025-260395

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 41]

नई दिल्ली, बुधवार, जनवरी 22, 2025/माघ 2, 1946

No. 41]

NEW DELHI, WEDNESDAY, JANUARY 22, 2025/MAGHA 2, 1946

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 22 जनवरी, 2025

सा.का.नि. 70(अ).— केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) नियम, 1986 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात्:-

- (1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) नियम, 2025 है।
(2) ये राजपत्र में उनके प्रकाशन की तारीख को प्रवृत्त होंगे।
- पर्यावरण (संरक्षण) नियम, 1986 की अनुसूची 1 में क्रम सं. 74 के टिप्पण की क्रम संख्या 2 के पैरा (ख) में "एक वर्ष" शब्दों के स्थान पर "दो वर्ष चार मास और सात दिन" शब्द रखे जाएंगे।

[फा.सं. क्यू-15017/35/2007-सीपीडब्ल्यू]

वेद प्रकाश मिश्रा, संयुक्त सचिव

टिप्पण: मूल नियम भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (i) में का.आ. 844(अ), तारीख 19 नवंबर, 1986 द्वारा प्रकाशित किए गए थे और सा.का.नि. 543 (अ), तारीख 22 जुलाई, 2009, सा.का.नि.

143(अ), तारीख 22 फरवरी, 2022 और सा.का.नि. 895(अ), तारीख 15 दिसंबर, 2023 द्वारा संशोधित किए गए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 22nd January, 2025

G.S.R. 70 (E).— In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. (1) These rules may be called the Environment (Protection) Amendment Rules, 2025.
(2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Environment (Protection) Rules, 1986, in SCHEDULE-I, in Sl. No. 74, in the notes, in serial number 2, in paragraph (b) for the words "one year", the words "two year four months and seven days" shall be substituted.

[F. No. Q-15017/35/2007-CPW]

VED PRAKASH MISHRA , Jt. Secy.

Note: The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number S.O. 844(E), dated the 19th November 1986, and amended, *vide* notification G.S.R. 543(E), dated the 22nd July, 2009, G.S.R. 143(E), dated the 22nd February, 2022 and G.S.R. 895(E), dated the 15th December, 2023.

ANNEXURE R3/7

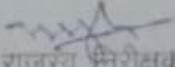
सेवा में

अपर मुख्य अधिकारी,
जिला पंचायत सुलतानपुर।

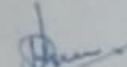
महोदय,

आपके आदेश पत्र संख्या 557/जि0पंचाया0/2023-24 दिनांक 04.11.2023 के क्रम में सन्दर्भित मेंसर्स कय्यूम ईट उद्योग ग्राम आमकोल कूरेभार सदर सुलतानपुर का स्थलीय निरीक्षण आपके द्वारा गठित कमेटी द्वारा किया गया आख्या बिन्दुवार निम्नवत है।

1. मेंसर्स कय्यूम ईट उद्योग के 1.5 किमी० के दायरे में कोई बाग नहीं है।
2. शिकायती पत्र के क्रम सं० 02 से 07 के अनुसार 200 मी० के दायरे में कोई विद्यालय, आवादी, ज्वलनशील पदार्थ का गोदाम नहीं है।
3. शिकायती पत्र के क्रम सं० 08 के अनुसार जिगजोग विधि से बने ईट भट्टे का उपविधि में कोई उल्लेख नहीं है।
4. शिकायती पत्र के क्रम सं० 09 के अनुसार उपरोक्त ईट भट्टे को प्रदूषण विभाग से अनापत्ति प्रमाण पत्र प्राप्त है।
5. शिकायती पत्र के क्रम सं० 10 के अनुसार ईट भट्टे के चारों तरफ बाउन्ड्री वाल का उपविधि में कोई उल्लेख नहीं है।
6. उपरोक्त ईट भट्टे से राज्य मार्ग की दूरी 83 मी० है। उपविधि के अनुसार राज्य मार्ग से ईट भट्टे की दूरी 60 मी० होना चाहिए।
उपरोक्त ईट भट्टा जिला पंचायत उपविधि के अनुरूप बना है। जाँच आख्या प्रेषित है।


राजेश मिश्रा,
जिला पंचायत सुलतानपुर।


अनुराज अभियन्ता,
जिला पंचायत सुलतानपुर।


अभियन्ता,
जिला पंचायत सुलतानपुर।

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI**

M.A No. 50 of 2025

IN

OA NO. 684 OF 2024

IN THE MATTER OF:-

Nassurudin

...Petitioner

Versus

State of U.P. & Others

...Respondents

Know all to whom these present shall come that I, M/s Kayum Ent Udyog
(Project Proponent) Village Aamkol, Teshil Sadar, District Sultanpur, U.P.

The above named _____ Respondent No. 3 _____ do hereby appoint.

Deva Singh Shukla Advocate (E. No. D/5303/2019)

Amit Kumar Advocate (E. No. D/355/2021)

Chamber No. 448, Raj Nagar, Ghaziabad Court, Uttar Pradesh

Email : devasingh3007@gmail.com & Mob. No. 09999228882

(Herein after called the advocate/s) to be my/our Advocates in the above noted case authorized him:-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings.

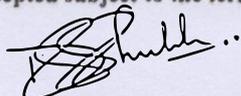
And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this ___ day of Aug, 2025.

Accepted subject to the terms of fees.

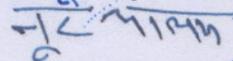


Deva Singh Shukla Advocate



Amit Kumar Advocate

मे०-कयूम ईंट उद्योग



पार्टनर Seal
Authorized Representative
CLIENT(S)